NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT) (Ins) No.286 of 2020

IN THE MATTER OF:

Asset Reconstruction Company India Ltd. (ARCIL) ...Appellant

Versus

Mangesh Vitthal Kekre & Anr.

...Respondents

For Appellant: Shri Avinash Mohapatra, Advocate

For Respondents: Shri Rajat Lohia, Advocate (R-1)

Shri Gursath Singh, Advocate (R-2)

ORDER (Virtual Mode)

15.03.2021 Respondent No.1 wants time to file Reply. Reply may be filed within a week. Appellant may file Rejoinder in a week thereafter.

Parties may file brief written submissions not more than three pages and copies of Judgements they want to rely on, within two weeks.

Counsel for Appellant states that the status quo Order dated 8th January, 2021 which was passed till the next date of hearing be continued. It is stated that the SRA (Successful Resolution Applicant) has filed Application before the Adjudicating Authority for handing over of title deeds. The learned Counsel submits that because of this on 8th January, 2021, the Appellant has made request for status quo.

If the Adjudicating Authority is dealing with any such Application, we trust the Adjudicating Authority would take a legal decision and there is no reason for us to pass direction of status quo.

List the Appeal 'for admission (after Notice) hearing' on 29th April, 2021.

[Justice A.I.S. Cheema] Member (Judicial)

[Dr. Alok Srivastava] Member (Technical)

rs/md

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